

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 393 of 2017
IA-1128 of 2017

Dated: 11th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd. ... Appellant(s)
Vs. ...
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Basavaprabhu S. Patil, Sr. Adv.
Mr. Srinivas R. Rao
Mr. Abid Ali Beeran P
Mr. Arun Devdas

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Neha Garg
Ms. Parichita Chowdhury for R-1

Ms. Pankhuri Bhardwaj for R-2 & R-5

ORDER

Admit.

The learned counsel appearing for the Respondent No. 2 and 5 prays for four weeks' time to file her reply. The learned counsel appearing for the Appellant prays for two weeks time to file rejoinder.

Submissions made by the learned counsel appearing for the Respondent and learned counsel appearing for the Appellant , at supra, placed on record.

The learned counsel appearing for the Respondent No.2 & 5 is permitted to file her reply on or before 08.02.2018 after serving copy to the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder on or before 22.02.2018 after serving copy on the other side.

Post the matter on 07.03.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Tpd/js